LIST OF CREDITORS OF

KIRAN UDYOG PVT LTD (UNDER CIRP)

(Under Section 21 of IBC, 2016 read with Regulation 13 of IBBI(CIRP) Regulations, 2016)

Company Petition No. - COMPANY PETITION (IB) NO.692/(ND)/2022; Order dated 24 May 2023, read with order dated 8 November 2023 and order dated 24 November 2023

Adjudicating Authority
The National Company Law Tribunal, Bench-VI, New Delhi

National Company Law Tribunal, New Delhi, Bench VI had ordered the commencement of a Corporate Insolvency Resolution Process under the Insolvency and Bankruptcy Code, 2016 (IBC), in respect **KIRAN UDYOG PVT LTD** (under CIRP) (CIN Number U51399DL2000PTC103175), a company incorporated with its registered office at 27 B/7 New Rohak Road, New Delhi-110005, on 24 May 2023 { in the Application of M/s **Clix Capital Services Pvt. Ltd** V/s **KIRAN UDYOG PVT LTD** [CP NO. (IB) 692/ND/2022]}

Pursuant to the Public Announcement made in newspapers on 27 May 2023 in **Business Standard English and Business Standard Hindi**, claims were received from the creditors of the corporate debtor KIRAN UDYOG PVT LTD (under CIRP) based on which the List of Creditors had been prepared by the IRP, Mr Shashi Bhushan Prasad

By way of the said Public Announcement, the creditors of **KIRAN UDYOG PVT LTD** were called upon to submit their claims to the Interim Resolution Professional (being Mr Shashi Bhushan Prasad)

That the List of Creditors and the Certificate certifying the Constitution of Committee of Creditors along with a report had been filed before the Hon'ble Tribunal under Regulation 17 of the CIRP Regulations the Interim Resolution Professional (being Mr Shashi Bhushan Prasad) and was also taken on records by the Honble Adjudicating Authority.

That with reference to the NCLT Orders dated 8th November 2023 (uploaded on 9th November 2023), in the matter of M/s Clix Capital Services Pvt. Ltd V/s KIRAN UDYOG PVT LTD [CP NO. (IB) 692/ND/2022], the undersigned Ms Pooja Bahry had been appointed as the Resolution Professional by the Hon'ble Bench, NCLT, New Delhi Bench VI

That vide orders dated 24 November 2023 in IA No 6263/2023, the **Honble Bench passed orders for extension of the CIRP Period for 90 days from 20.11.2023** and further exclusion from CIRP period was granted for 133 days, by the Honble Adjudication Authority (**from 29.06.2023** to **08.11.2023**)

That the undersigned is accordingly proceeding with the commencement of the process of CIRP undertaking all necessary steps required and is in the process of taking over the details from the previous management, but limited information is available with the undersigned and very limited information has been provided by the suspended Board of Directors to the Resolution Professional, till date and the last <u>financials available are of March 2020</u>. No Tally/ soft copy of further financial information has been provided to the RP, except some limited information

That it is submitted that as many claims had not been verified/ collated by the IRP, thus the List of Creditors has accordingly been amended (as on 17 December 2023) and thus the amended List of Creditors and Certificate certifying the re-Constitution of Committee of Creditors along with report has been prepared and is also being filed before the Hon'ble Tribunal under Regulation 17 of the CIRP Regulations.

KINDLY NOTE THAT ALL CLAIMS HAVE BEEN ADMITTED ON THE BASIS OF THE DOCUMENTS PROVIDED BY THE CREDITORS, AS THE UNDERSIGNED RESOLUTION PROFESSIONAL DOES NOT HAVE ANY AUDITED DATA AFTER MARCH 2020 AND EXTREMELY LIMITED FINANCIAL DATA HAS BEEN PROVIDED TO HER.

Claims were received from the creditors of the corporate debtor KIRAN UDYOG PVT LTD (under CIRP), based on which the List of Creditors has been prepared (for all Claims received by the RP till 20 February 2024

The status of the Claims received are mentioned below (as on 20 February 2024):

For any query, the creditors can email on cirpkiranudyog@gmail.com and pujabahry@yahoo.com

NOTE:

- 1. The Claims have been admitted based on the documents provided by the Claimants
- 2. <u>Interest is not considered / admitted if there is no specific agreement for paying Interest or if there are no specific court orders for granting interest (no order or decree granting interest by a court or tribunal empowered to award interest)</u>

(It is to be noted that Interest can be accepted as a Claim either when there is a specific agreement to pay interest or a specific admission or promise to pay interest or there is an order or decree granting interest by a court or tribunal empowered to award interest and the IRP/Resolution Professional does not have the powers to grant interest, unless the above conditions are met. The Resolution Professional does not have any power to award any interest to any party like the court/arbitrator, in the absence of any contract/ explicit Agreement between the Company and the Operational Debtor)

It is submitted that the proceeding under the Insolvency and Bankruptcy Code are not recovery proceedings and the Resolution Professional does not have any power to award any interest to any party like the court/arbitrator and in the absence of any contract/ explicit Agreement between the Company and the Operational Creditor (wherein the Operational Creditor is entitled to interest) the Operational Creditors are not entitled to any interest from the Corporate Debtor.

It is intimated that if there is no express stipulation for payment of interest, the Operational Creditor is not entitled to interest, as per catena of various <u>Judgements.</u>

<u>Further as per the Judgements</u>, Interest cannot be awarded merely on the basis of a term in a bill or invoice, unless the creditor proves with a Cogent Evidence, that such provision is based on a contract or agreement on the part of the purchaser to pay interest. This is because a <u>credit bill or an invoice is a unilateral demand by the supplier and is neither a bilateral agreement nor a promise by the purchaser to pay interest. Interest can be awarded on the basis of a provision in a bill/ invoice, if it is supported by an agreement or promise to pay interest by the purchaser.</u>

Moreover, the claims of all the Operational Creditors have accordingly been admitted, based on this settled position of law regarding admission of interest.

Kindly note some Jurisprudence regarding the same:

- NCLT Delhi Bench V Order in the matter of Roop Polymers vs Pooja Bahry, Resolution Professional of NTL Electronics: Where it was held that interest of OC on basis of invoice is not to be admitted by RP- and in case of operational debt only principal amount to be treated as defaulted amount and not interest amount. Also the contention of the RP was that there is no specific agreement/ admission regarding acceptance of interest amount on delayed payments and the RP cannot adjudicate claim because the proceedings under IBC are not recovery proceedings and the same was accepted by the NCLT.
- Merely citing the interest rate in the invoices by itself wouldn't render it legally binding for the Corporate Debtor NCLT New Delhi Bench Court-VI- Rohit & Company Operational Creditor of Corporate Debtor

It is thus submitted that as a Resolution Professional, interest can be accepted as a Claim either when there is a specific agreement to pay interest or a specific admission or promise to pay interest or there is an order or decree granting interest by a court or tribunal empowered to award interest. The Resolution Professional does not have the powers to grant interest, unless the above conditions are met.

Thus kindly note that Interest is not admitted if there is no specific agreement for paying Interest and the Resolution Professional does not have any power to award any interest to any party like the court/arbitrator (in the absence of any contract/ explicit Agreement between the Company and the Operational Debtor)

- 3. <u>EPF DEPARTMENT HAS ALREADY SUBMITTED THEIR CLAIM and the SAME HAS BEEN ADMITTED, ON THE BASIS OF THE ORDERS PASSED</u>
- 4. IMPORTANT NOTE AND DISCLAIMER:** THE CLAIMS HAVE BEEN PROVISIONALLY VERIFIED AS THE RESOLUTION PROFESSIONAL DOES NOT HAVE THE COMPLETE DOCUMENTARY PROOFS/ COMPLETE PAPERS/ ACCOUNTS/ DOCUMENTS, TO ASCERTAIN THE VALIDITY OF THE INFORMATION.

Please note that extremely limited access to the books of accounts and supporting documents is there with the Resolution Professional. The above information has been derived from extracts, the veracity of which is not ascertained. Moreover, the Resolution Professional does not have the Documentary Evidence to ascertain the details of the Actual Transactions and thus the above details cannot be Verified by the Resolution Professional

The Claims have been provisionally verified, but the Resolution Professional does not have the complete documentary proofs/ complete papers/ accounts/ documents, to ascertain the validity of the information provided. The above claims provisionally admitted are subject to change, depending upon the further information/ documentary evidence received by the Resolution Professional. The Claims may be reverified when additional underlying supporting documents are provided to the Resolution Professional

This list of creditors is subject to amendment/ modification/ deletion as applicable from time to time under respective Sections/ provisions of IBC, 2016 and the Regulations made thereunder as per the directions of Adjudicating Authority, Hon'ble NCLT, New Delhi Bench VI

Date: 20 February 2024

Place: New Delhi

Pooja Bahry Resolution Professional of Kiran Udyog Pvt Ltd

IP Regn. No. IBBI/IPA-003/IP-N00007/2016-2017/10063 AFA No AA3/10063/02/271124/301037 Valid till 27/11/2024

Address: 59/27, Prabhat Road, New Rohtak Road, New Delhi-110005

Phone: 9811071716

Email: pujabahry@yahoo.com, cirpkiranudyog@gmail.com

Filing under clause (ca) of sub-regulation (2) of regulation 13 of the IBBI (Insolvency Resolution Process for Corporate Persons) Regulations, 2016

Sl. No.	Category of creditor	Summary o	f claims received	Provisiona Recor Credito	of claims admitted/ ally admitted as per rds provided by rs, as no relevant re provided by CD	Amount of contingent claims	Amount of claims not admitted	Amount of claims under verification	Details in Annexure	Remar ks, if any
		No. of claims	Amount	No. of claims	Amount of claim admitted/ Provisionally admitted as per Records provided by Creditors, as no relevant records are provided by CD					
1	Secured financial creditors belonging to any class of creditors	-							1	
2	Unsecured financial creditors belonging to any class of creditors	-							2	
3	Secured financial creditors (other than financial creditors belonging to any class of creditors)	3	25,40,51,823	3	25,40,51,823	-	-	-	3	
4	Unsecured financial creditors (other than financial creditors belonging to any class of creditors)	4	24,22,86,725	4	16,02,97,858	-	8,19,88,867	-	4	
5	Operational creditors (Workmen)	-							5	
6	Operational creditors (Employees)	-							6	
7	Operational creditors (Government Dues)	3	10,71,48,069	3	10,71,48,069	-	-	-	7	
8	Operational creditors (other than Workmen and Employees and Government Dues)	29	34,76,99,306	29	25,08,55,831	-	9,68,43,475		8	
9	Other creditors, if any, (other than financial creditors and operational creditors)	1	2,20,00,000	1	2,20,00,000	-	-	-	9	
	Total	40	97,31,85,923	40	79,43,53,581		17,88,32,342	-		

Annexure-1 Name of the corporate debtor: Kiran Udyog Private Limited; Date of commencement of CIRP: 24/05/2023; List of creditors as on: 20/02/2024

List of secured financial creditors belonging to any class of creditors

(Amount in ₹)

Sl.	Name of	Details	of claim		D	etails of cla	im admitted	1		Amount	Amount	Amount	Amount of	Remark
No.	Creditor	received	l							of	of any	of claim	claim	s, if any
		Date	Amount	Amount	Nature	Amount	Amount	Whether	% of	contingent	Mutual	not	under	
		of	claimed	of claim	of claim	covered	covered	related	voting	claim	dues,	admitted	verification	
		receipt		admitted		by	by	party?	share in		that may			
		_				security	guarant		CoC		be set-			
						interest	ee				off			
	NO CLAIM													
	SUBMITTED													
	BY FC IN A													
	CLASS-													
	SECURED													

Annexure-2 Name of the corporate debtor: Kiran Udyog Private Limited; Date of commencement of CIRP: 24/05/2023; List of creditors as on: 20/02/2024

List of unsecured financial creditors belonging to any class of creditors

(Amount in ₹)

Sl. No.	Name of cre- ditor	Details or received	of claim			Details of cla	im admitted		Amount of contingent	Amount of any	Amount of claim	Amount of claim	Remarks if any
		Date of receipt	Amount claimed	Amount of claim admitted	Nature of claim	Amount covered by guarantee	Whether related party?	% of voting share in CoC	claim	mutual dues, that may be set-off	not a dmitted	und er verifica tion	
	NO CLAIM SUBMITTED BY FC IN A CLASS- UNSECURED												

Annexure - 3
Name of the corporate debtor: Kiran Udyog Private Limited; Date of commencement of CIRP: 24/05/2023; List of creditors as on: 25/08/2023 (IRP) and as on 20/02/2024 (RP)

List of secured financial creditors (other than financial creditors belonging to any class of creditors)

Sl. No.	Name of creditor	Details o	f claim received	De	tails of claim ac	lmitted				Amount of continge nt claim	Amount of any mutual dues, that	Amount of claim not admitted	Amount of claim under verifica	Remarks , if any
		Date of receipt	Amount claimed	Amount of claim admitted/ Provisionally admitted as per Records provided by Creditors, as no relevant records are provided by CD	Nature of claim	Amount covered by security interest	Amount covered by guarantee	Whether related party?	% voting share in CoC	_ int claim	may be set-off	admitted	- tion	
1	The Jammu & Kashmir Bank Limited	07-06- 2023	12,67,54,071	12,67,54,071	Term Loan, CC facility and Bill discounting	12,67,54,071	12,67,54,071	No	30.59%	-	-	-	-	Fully admitted
2	Tata Capital Financial Services Limited	24-06- 2023	8,38,27,465	8,38,27,465	Term Loan, Sales Invoice discounting facility	8,38,27,465	-	No	20.23%	-	-		-	Fully admitted
3	Clix Capital Services Private Limited	22-08- 2023	4,34,70,287	4,34,70,287	Equipment Financing	4,34,70,287	-	No	10.49%	-	-	-	-	Fully admitted
	Total		25,40,51,823	25,40,51,823					61.31%	-	-	-	-	

Annexure - 4
Name of the corporate debtor: Kiran Udyog Private Limited; Date of commencement of CIRP: 24/05/2023; List of creditors as on: 25/08/2023 (IRP) and as on 20/02/2024 (RP)

List of unsecured financial creditors (other than financial creditors belonging to any class of creditors)

Sl. No.	Name of creditor	Details of	claim received		Details of o	claim admitted			Amoun t of	Amount of any	Amount of claim not	Amount of claim under	Remarks, if any
		Date of receipt	Amount claimed	Amount of claim admitted/ Provisionally admitted as per Records provided by Creditors, as no relevant records are provided by CD	Nature of claim	Amount covered by guarantee	Whether related party?	% of Voting share in CoC	conting ent claim	mutual dues, that may be set-off	admitted	verification	
1	Prashant Gehlawat	01-06- 2023	10,18,18,693	1,98,29,826	Amount disbursed as loan as per loan agreements	-	No	4.79%	NA	NA	8,19,88,867		Loan agreements with Directors in their personal Capacity cannot be admitted against dues of CD; Amounts paid in Cash cannot be admitted;
2	Regency Fincorp Limited	27-06- 2023	3,42,83,572	3,42,83,572	Amount disbursed as loan as per loan agreements	-	No	8.27%	NA	NA	-	-	,
3	Bajaj Finance Limited	15-06- 2023	9,27,96,597	9,27,96,597	Amount disbursed as loan as per loan agreements	-	No	22.40%	NA	NA	-	-	

A	4	ICICI	12-01-			Claim as		No	3.23%	NA	NA			
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Annexure – 5 Name of the corporate debtor: Kiran Udyog Private Limited; Date of commencement of CIRP: 24/05/2023; List of creditors as on: 20/02/2024

List of operational creditors (Workmen) (Amount in₹)

Sl.	Name of	Name	Details of	of claim		Deta	ils of claim adm	itted	Amount	Amount	Amount	Amount	Remarks,
No.	authorised	of	received						of	of any	of claim	of claim	if any
	representa-	work	Date	Amount	Amount of	Nature	Whether	% voting share	conti-	mutual	under	not a	
	tive, if any	man	of	claimed	claim	of claim	related	in CoC, if	ngent	dues,	verification	dmitted	
			receipt		admitted		party?	applicable	claim	that			
										may be			
										set-off			
	NO CLAIM												
	SUBMITTED												
	BY ANY												
	WORKMEN												

$Annexure-6 \\ Name of the corporate debtor: Kiran Udyog Private Limited; Date of commencement of CIRP: 24/05/2023; List of creditors as on: 20/02/2024$

List of operational creditors (Employees) (Amount in₹)

SI. No.	Name of authorised of representa- tive, if any	Name empl -oyee	ails of received Amount claimed	Amount of claim admitted	Nature of claim	Whether related party?	% of voting shar e in CoC, if applicable	Amount of contin- gent claim	Amount of any mutual dues, th at may be set- off	Amount of claim under verifica - tion	Amount of claim not admitted	Remarks, if any
	NO CLAIM SUBMITTED BY ANY EMPLOYEE											

Annexure – 7
Name of the corporate debtor: Kiran Udyog Private Limited; Date of commencement of CIRP: 24/05/2023; List of creditors as on: 20/02/2024

List of operational creditors (Government dues)

Sl.	Details of clai	imant	Detai	ls of claim		Details of clain	admitted		Amount	Amount	Amount	Amount	Remarks,
No.			received	l					of	of any	of	of claim	if any
	Department	Government	Date of receipt	Amount claimed	Amount of claim admitted/ Provisionally admitted as per Records provided by Creditors, as no relevant records are provided by	Nature of claim	Whether related party?	% of voting shar e in CoC, if applicable	contingent claim	mutual dues, th at may be set- off	claim under verifica - tion	not admitted	
1	Department of Trade & Taxes	NCT of Delhi	06-06- 2023	1,24,000	1,24,000	Assessment Orders - Penalty under DVAT & CST Act for the FY 2014-15	No	0%	0	0	0	0	Fully Admitted

2	EPF EMPLOYEE PROVIDENT FUND			9,21,49,488	9,21,49,488	Order passed u/s 7A of EPF and MP Act, 1952; Inspection report for the period of 08/2019 to 05/2023; Orders passed u/s 14B of EPF and MP Act, 1952; Orders passed u/s 7Q of EPF and MP Act, 1952; Demand Notice for Damages and Interest	No	0%	0	0	0	0	Fully Admitted
3	INCOME TAX	INCOME TAX DEPARTMENT, DELHI	10-01- 2024	14874581	14874581	Demand Analysis and Recoverability Status Report of Income Tax Department	No	0%	0	0	0	0	Fully Admitted
	Total			10,71,48,069	10,71,48,069								

Annexure – 8
Name of the corporate debtor: Kiran Udyog Private Limited; Date of commencement of CIRP: 24/05/2023; List of creditors as on: 20/02/2024

List of operational creditors (Other than Workmen and Employees and Government Dues)

Sl. No.	Name of credito r	Details of received	f claim	Details of clain	n admitted					Amount of continge nt claim	Amount of any mutual dues, that may be set-off	Amount of claim not admitted	Amou nt of claim under verific a- tion	Remarks, if any
		Date of receipt	Amount claimed	Amount of claim admitted/ Provisionally admitted as per Records provided by Creditors, as no relevant records are provided by CD	Nature of claim	Amount covered by security interest	Amount covered by guarantee	Whethe r related party?	% of voting share in CoC					
1	Nissin ABC Logistic s Private Limited	07-06- 2023	54,80,618	44,90,618	Warehou sing Charges & Transport ation Services	-	-	No	NIL	-	-	9,90,000.00		Unbilled amount for the period March, 2021 to December, 2021 of Rs. 9,90,000 cannot be admitted.

_	D 11	06.06			TD			L N.T.	NTTT		T			I t t CD
2	Baldev	06-06-			Raw	1 '	1	No	NIL					Interest of Rs.
	Metals	2023	5,60,51,229	3,51,63,883	Material	- '] -	1		-	-	2,08,87,346	, ,	2,08,87,346
	Private	1			supplier	1 '	1	1					, !	cannot be
	Limited	1			FF	1 '	1	1					, !	admitted; Interest
	Lilling	1				1 '	1	1					, !	is not considered /
	, !	1				1 '	1	1					, !	admitted if there
	, !	1				1 '	1	1					, !	is no specific
	, !	1				1 '	1	1					, !	agreement for
	, !	1				1 '	1	1					, !	paying Interest or
	, !	1				1 '	1	1					, !	if there are no
	, !					1 '	1	1					ı	
	, !	1				1 '	1	1					, !	specific court
	, !					1 '	1	1					ı	orders for
	, !	1				1 '	1	1						granting interest
	, !	1				1 '	1	1					, !	(no order or
	, !	1				1 '	1	1				!	, ,	decree granting
	, !	1				1 '	1	1					, !	interest by a court
	, !					1 '	1	1					ı	or tribunal
	, !	1				1 '	1	1						empowered to
	, !	1				1 '	1	1					, !	award interest);
	, !	1				1 '	1	1					, !	Minutes of
	, !					1 '	1	1					ı	meeting dated
	, !	1				1 '	1	1						5/8/2020 attached
	, !					1 '	1	1					ı	by OC are post
	, !	1				1 '	1	1				!	, ,	the issuance of
	, !	1				1 '	1	1						
	, !	1				1 '	1	1				!	, ,	the Invoices
	, !					1 '	1	1					ı	(2018 and 2019)
	, !	1				1 '	1	1				!	, ,	and there was no
	, !					1 '	1	1					ı	agreement
	, !	1				1 '	1	1					, !	regarding
	, !					1 '	1	1					ı	payment of
	, !					1 '	1	1					ı	Interest at the
	, !					1 '	1	1					ı	time of supply of
	, !					1 '	1	1					ı	the goods.
3	Chetak	06-06-		†	Logistics			No	NIL	†	1		,	Interest of Rs.
		2023	32,68,741	22,79,183	Services	1 '	1	110	NIL			9,89,558	, ,	9,89,558 cannot
	Logistic	2023	32,00,741	22,19,103	Services	- '	-	1		_	-	9,89,336	-	be admitted;
	S	1				1 '	1	1						Interest is not
	Limited	1				1 '	1	1					, I	
	, !					1 '	1	1					ı	considered /
	, !					1 '	1	1					ı	admitted if there
	, !	1				1 '	1	1				!	, ,	is no specific
	, !	1				1 '	1	1					, !	agreement for
	, !					1 '	1	1					ı	paying Interest or
	, !	1				1 '	1	1					, !	if there are no
	, !	1				1 '	1	1					, !	specific court
	, !	1				1 '	1	1				!	, ,	orders for
	, !	1				1 '	1	1						granting interest
	, !	1				1 '	1	1					, !	(no order or
	, !	1				1 '	1	1					, !	decree granting
	, !	1				1 '	1	1				!	, ,	interest by a court
	, !					1 '	1	1					ı	or tribunal
	, !	1				1 '	1	1					, !	
	, !	1				1 '	1	1					, !	empowered to
						'	<u> </u>						,	award interest

4	Denso	06-06-			Advance			No	NIL					The Tools and
+			1 25 10 600	1 25 10 600				110	NIL					Dies are not
	India	2023	1,35,18,609	1,35,18,609	paid	-	-			-	-	-	-	available and all
	Private				against									
	Limited				purchases									assets of the CD
					; Tools									have been sold by
					and Dies									the CD in 2022/
					and Dies									stolen, as per the
														very limited
														information
														provided to the
														RP by the
														Directors;
														Claim admitted
														on the basis of the
														Affidavit of the
														Creditor;
														Further, Interest
														is not considered /
														admitted if there
														is no specific
														agreement for
														paying Interest or
														if there are no
														specific court
														orders for
														granting interest
														(no order or
														decree granting
														interest by a court
														or tribunal
														empowered to
														award interest)
5	Hardcas	31-05-			Goods &			No	NIL					Interest of Rs.
	tle	2023	43,12,927	31,57,573	Material	_	_			_	_	11,55,354	_	11,55,354 cannot
	Petrofer		,,,		Supplier									be admitted;
					Supplier									Interest is not
	Private													considered /
	Limited													admitted if there
														is no specific
														agraement for
						1								agreement for paying Interest or
														if there are no
						1								specific court
														orders for
														granting interest
														(no order or
														decree granting
														interest by a court
														or tribunal
														empowered to
														award interest
L				1			l					1		awara microst

6	Metal	07-06-			Goods &			No	NIL					Interest of Rs.
	Flow	2023	27,31,198	17,34,079	Material	_	_			_	_	9,97,119	_	9,97,119 cannot
	lubrican		,,,,,,,,,,,,,,,,,,,,,,,,,,,,,,,,,,,,,,,	, , , , , , , , , , , , , , , , , , , ,	Supplier							, , , ,		be admitted;
	ts &				Баррист									Interest is not
	Solutio													considered /
														admitted if there
	ns													is no specific
	Private													agreement for
	Limited													paying Interest or
														if there are no
														specific court
														orders for
														granting interest
														(no order or
														decree granting
														interest by a court
														or tribunal
														empowered to
														award interest
7	Virat	02-06-			Goods &			No	NIL					Interest of Rs.
	Special	2023	3,80,204	2,39,876	Material	_	_			_	_	1,40,328	_	1,40,328 cannot
	Steels	2023	3,00,201	2,37,070	Supplier							1,10,520		be admitted;
	Private				Supplier									Interest is not
														considered /
	Limited													admitted if there
														is no specific
														agreement for
														paying Interest or
														if there are no
														specific court
														orders for
														granting interest
														(no order or
														decree granting
														interest by a court
														or tribunal
														empowered to
														award interest

									•	,				
8	A.ES Enginee rs Private Limited		3,96,24,773	1,47,20,789	Supplier of cast iron products	-		No	NIL	-	-	2,49,03,984		Claims related to Urgo Capital cannot be accepted; Amounts as per Ledger of Creditors wrt Kiran Udyog are admitted fully; Interest is not considered / admitted if there is no specific agreement for paying Interest or if there are no specific court orders for granting interest (no order or decree granting interest by a court or tribunal empowered to award interest
9	GSV Product s	20-07-2023	22,22,465	12,48,576	Goods & Material Supplier	-	-	No	NIL	-	-	9,73,889	-	Interest of Rs. 9,73,889 cannot be admitted; Interest is not considered / admitted if there is no specific agreement for paying Interest or if there are no specific court orders for granting interest (no order or decree granting interest by a court or tribunal empowered to award interest

1.0	D 1	24.05			G 1 2	1		3.7			1			T 1. 1.
10	Pearl Alloys Private Limited	24-07- 2023 and then revised on 16- 10-2023	13,40,70,534	9,95,55,977	Goods & Material Supplier	-	-	No	NIL	-	-	3,45,14,557		Earlier claim received for Rs 17,72,58,048 by IRP and was pending for verification; Revised claim on 16.10.2023 received for 13,40,70,534 having O/s of Rs. 99555977 and Interest 34514557. Interest of Rs. 3,45,14,557 cannot be admitted; Interest is not considered / admitted if there is no specific agreement for paying Interest or if there are no specific court orders for granting interest (no order or
														interest by a court or tribunal empowered to award interest
11	R R Industri es	24-07- 2023	79,20,743	79,20,743	Goods & Material Supplier	-	-	No	NIL	-	-	-	-	Fully Admitted
12	Relianc e Techno plast	21-07- 2023	34,03,875	16,89,700	Goods & Material Supplier	-	-	No	NIL	-	-	17,14,175	-	Interest of Rs. 17,14,175 cannot be admitted; Interest is not considered / admitted if there is no specific agreement for paying Interest or if there are no specific court orders for granting interest (no order or decree granting interest by a court

														or tribunal empowered to award interest
13	SKLO Manage ment Private Limited	29-07-2023	41,25,122	32,86,950	Goods & Material Supplier	-		No	NIL	-	-	8,38,172		Interest of Rs. 8,38,172 cannot be admitted; Interest is not considered / admitted if there is no specific agreement for paying Interest or if there are no specific court orders for granting interest (no order or decree granting interest by a court or tribunal empowered to award interest
14	Superha rd Materia 1 & Machin ery	16-08- 2023	4,16,156	3,54,843	Goods & Material Supplier	-	-	No	NIL	-	-	61,313	-	Interest of Rs. 61,313 cannot be admitted; Interest is not considered / admitted if there is no specific agreement for paying Interest or if there are no specific court orders for granting interest (no order or decree granting interest by a court or tribunal empowered to award interest

15 S V Tools 2023 40,70,276 32,28,271 Goods & Material Supplier No NIL 8,42,005 -	Interest of Rs. 8,42,005 cannot
India Supplier	
	be admitted;
	Interest is not
	considered /
	admitted if there
	is no specific
	agreement for
	paying Interest or
	if there are no
	specific court
	orders for
	granting interest (no order or
	decree granting
	interest by a court
	or tribunal
	empowered to
	award interest
16 Testwel 16-08- No NIL	Interest of Rs.
1 Toos 2023 9,51,301 6,99,563 Material - - - 2,51,738 -	2,51,738 cannot
& Supplier	be admitted;
Gauges	Interest is not
Gauges	considered /
	admitted if there
	is no specific
	agreement for
	paying Interest or
	if there are no
	specific court
	orders for
	granting interest
	(no order or
	decree granting
	interest by a court
	or tribunal
	empowered to
	award interest
17 ES 17-08- Goods & No NIL	Interest of Rs.
	17,19,398 cannot
Enginee 2023 1,10,14,745 92,95,347 Material - - - 17,19,398 -	
ring Supplier Supplier	be admitted;
Private Private	Interest is not
Limited	considered /
	admitted if there
	is no specific
	agreement for
	paying Interest or
	if there are no
	specific court
	orders for
	granting interest
	(no order or
	decree granting

														interest by a court or tribunal empowered to award interest
18	Global Safety House	22-08- 2023	7,08,241	5,62,247	Goods & Material Supplier	-	-	No	NIL	-	-	1,45,994	-	Interest of Rs. 1,45,994 cannot be admitted; Interest is not considered / admitted if there is no specific agreement for paying Interest or if there are no specific court orders for granting interest (no order or decree granting interest by a court or tribunal empowered to award interest
19	Master Fluid Solutio n India P Limited	02-08- 2023	12,84,706	7,74,500	Goods & Material Supplier	-	-	No	NIL	-	-	5,10,206	-	Interest of Rs. 5,10,206 cannot be admitted; Interest is not considered / admitted if there is no specific agreement for paying Interest or if there are no specific court orders for granting interest (no order or decree granting interest by a court or tribunal empowered to award interest

20	JVG ENTER PRISES	12-08- 2023	23,44,597	19,51,744	Goods & Material Supplier	-	-	No	NIL	-	-	3,92,853	-	Interest of Rs. 3,92,853 cannot be admitted; Interest is not considered / admitted if there is no specific agreement for paying Interest or if there are no specific court orders for granting interest (no order or decree granting interest by a court or tribunal empowered to award interest
21	VIPRA ASSOC IATES	17-08- 2023	6,71,235	5,71,495	Goods & Material Supplier	-	-	No	NIL	-	-	99,740	-	Interest of Rs. 99,740 cannot be admitted; Interest is not considered / admitted if there is no specific agreement for paying Interest or if there are no specific court orders for granting interest (no order or decree granting interest by a court or tribunal empowered to award interest
22	AAR CEE ENGIN EERIN G	12-08- 2023	48,60,937	48,60,937	Goods & Material Supplier	-	-	No	NIL	-	-	-	-	Fully admitted; Interest admitted as per orders of the Court
23	B D POLY MERS	12-08- 2023	21,09,167	21,09,167	Goods & Material Supplier	-	-	No	NIL	-	-	-	-	Fully admitted; Interest admitted as per orders of the Court

2.1	T 4370	10.00				T	1	Laz		1	1	1	1	T CD
24	LANC ER TOOLS PVT LTD	12-08-2023	38,97,378	26,57,608	Goods & Material Supplier	-		No	NIL	-	-	12,39,770	-	Interest of Rs. 12,39,770 cannot be admitted; Interest is not considered / admitted if there is no specific agreement for paying Interest or if there are no specific court orders for granting interest (no order or decree granting interest by a court or tribunal empowered to award interest
25	OM LOGIS TICS	25-09- 2023	11,69,555	11,69,555	Transpor ation - Logistics	-	-	No	NIL	-	-	-	-	Fully admitted; Interest admitted as per orders of the Court
26	SHAN KAR FOUN DARY	13-08- 2023	1,41,09,949	1,08,51,621	Goods & Material Supplier	-	-	No	NIL	-	-	32,58,328	-	Amount admitted as per the Ledger details provided by the OC; Interest of Rs. 30,74,949 cannot be admitted; Interest is not considered / admitted if there is no specific agreement for paying Interest or if there are no specific court orders for granting interest (no order or decree granting interest by a court or tribunal empowered to award interest
27	Deepak Ajmani - Milesto ne India	27-09- 2023	2,13,88,152	2,13,88,152	Goods & Material Supplier	-	-	No	NIL	-	-	-	-	Fully admitted

28	SANJA Y JAIN- PARAS OIL DISTRI BUTER	09-11- 2023 and correct Form dated 14-12- 2023	6,90,794	4,73,146	Goods & Material Supplier	-	-	No	NIL	-	-	2,17,648	-	Interest of Rs. 2,17,648 cannot be admitted; Interest is not considered / admitted if there is no specific agreement for paying Interest or
														if there are no specific court orders for granting interest (no order or decree granting interest by a court or tribunal empowered to award interest
29	BALAJ I ENGIN EERIN G WORK S	15-02- 2024	9,01,079	9,01,079	Goods & Material Supplier	-	-	No	NIL	-	-	-	-	Fully admitted
	Total		34,76,99,306	25,08,55,831		-	-			_	-	9,68,43,475	-	

Annexure – 9 Name of the corporate debtor: Kiran Udog Private Limited; Date of commencement of CIRP: 24/05/2023; List of creditors as on: 20/02/2024

List of other creditors (Other than financial creditors and operational creditors)

(Amount in₹)

Sl. No	Name of creditor		tails of received	A	Details of c			W	Amount of contin -gent claim	Amount of any mutual dues, that may be set-off	Amount of claim not admitted	Amount of claim under verifica- tion	Remarks, if any
		of receipt	claim admitted/ Provisionally admitted as per Records provided by Creditors, as no relevant records are provided by CD	Amount of claim admitted/ Provisiona lly admitted	Nature of claim	Amount covered by Security interest	Amount covered by guarantee	het her rel ate d par ty?					
1	Suzuki Motorcycle India P Limited	23-08- 2023	2,20,00,000	2,20,00,000	HDPC tools & dies provided to the CD	-	-	NO	-	-	-	-	The Tools and Dies are not available and all assets of the CD have been sold by the CD in 2022/ stolen, as per the very limited information provided to the RP by the Directors; Claim admitted on the basis of the Affidavit of the Creditor and on the basis of the admission of the Directors before the police (regarding the Dies to be returned); Some Tools found in Bawal, but not in usable condition; only scrap
	Total		2,20,00,000	2,20,00,000		-	-		-			-	